

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATABHI RAMA RAO); (a) to (c). The Hon'ble Member has not specified any particular news-item. However, it may be stated that the Directorate of Anti-Evasion of the Central Excise Department carried out raids on the premises of the Bombay-based Golden Tobacco Company, on 16-9-1982. A number of documents have been seized in the raids and the matter is under investigation. Action as appropriate under the relevant enactment(s) will be taken on the basis of the results of the investigations.

(d) The information is being collected and will be laid on the Table of the House.

Financial Assistance by I.F.C.I. for setting up Industrial Projects in Less Developed Areas

4089. SHRI GHULAM MOHAMMAD KHAN: Will the Minister of FINANCE be pleased to state:

(a) the details of less developed districts and areas where the Industrial

Finance Corporation of India provided assistance for setting up industrial projects during the last three years;

(b) what are the criteria for assistance to new entrepreneurs in these areas;

(c) the nature of projects selected heretofore for assistance; and

(d) what action is proposed to publicise suitably the role, function and significance of the IFCI for development of backward areas and incentives being extended to young educated and serious minded entrepreneurs?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Details of the notified less developed districts/ areas in which industrial projects were sanctioned and disbursed assistance by the Industrial Finance Corporation of India (IFCI) during the last years are given below:—

(Rs. in crores)

Year (July-June)	Sanctions		Disbursements	
	No. of districts/ areas	Amount	No. of districts/ areas	Amount
1979-80	56	72.77	84	51.92
1980-81	63	103.26	73	52.00
1981-82	74	130.83	94	90.02

(b) The financial and economic viability and technical feasibility of the project and conformity with national priorities are the criteria for sanction of assistance by the IFCI. The share of promoter's contribution required for ensuring continued interest of the promoters in the project is normally fixed at 20 per cent of the project cost. However, in the case of new en-

trepreneur, technician-entrepreneur and locally based entrepreneur in less developed areas, the promoter's contribution is relaxed to 15 per cent and further to 10 per cent in case of projects located in identified hill areas. IFCI also takes a liberal view in aspects such as debt-equity ratio and under-writing assistance in favour of new entrepreneurs.

(c) As per the provisions of the statute governing the operations of IFCI, only limited companies and Co-operative societies, incorporated and registered in India are eligible for assistance from IFCI. Keeping in view the national priorities, viable projects in industries which are eligible for financial assistance in terms of the provisions of the statute are sanctioned assistance by the IFCI.

(d) The IFCI brings out publicity brochures to facilitate the awareness of IFCI's promotional activities amongst the potential clientele. The State/Zonal/Regional Advisory Committees constituted by the IFCI also act as the fora through which the developmental programmes and promotional activities of the IFCI, including those relating to backward areas, new and technician-entrepreneurs, are publicised among members of the Industry.

Indo-USA agreement on 'Development and Management Training Project'

4090. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) whether India and United States have recently signed a grant agreement entitled "development and management training project"; and

(b) if so, the details regarding the purpose of the project and what will be the cost of the project?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) Yes, Sir. A grant agreement for an amount of Rs. 23 crores (\$2.4 million) was signed with the United States Agency for International Development on 30-9-1982 for a project entitled "Development & Management Training". The purpose of the project is to strengthen the managerial and technical capabilities of public and, where appropriate, private sector manpower in areas of mutual concern to the two sides. The total cost of the project is Rs. 7.8 crores of which the

US contribution is expected to be Rs. 5.9 crores approximately, which is likely to be made available in increments.

Take over of textile units of Swadeshi Cotton Mills Company Limited

4091. SHRI R. L. P. VERMA: Will the Minister of COMMERCE be pleased to state:

(a) what is the present position of hearing granted to the erstwhile management of Swadeshi Cotton Mills Company Ltd., as per order dated January 15, 1981 of the Supreme Court in the matter of take over of six textile units of Swadeshi Cotton Mills Co. Ltd., under Section 18-AA of the L.D.R. Act; and

(b) whether it is proposed to nationalise the units and the company?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) A hearing was accorded to the erstwhile management of Swadeshi Cotton Mills Co. Ltd. in pursuance of the Order dated 13th January 1981 of the Supreme Court of India in the matter to take over of six textile units of Swadeshi Cotton Mills Co. Ltd. No decision has as yet been taken consequent on the hearing.

(b) Final decision in the matter is yet to be taken.

Supply of Substantial and Gunny Bags to F.C.I., Etc.

4092. SHRI BHEEKHABHAI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that jute industry is opposed to supply 'A' class gunny bags to Food Corporation of India, Central Warehousing Corporation and other Foodgrains agencies of the standard weight of 1.21 kgs. but against it the gunny bags of 850 grams to 950 grams weight are being supplied;